t[VENDOR'S LICENCE

15. SHRI SUNDAR SINGH BHANDARI SHRI IAGDISH PRASAD MATL JR :

Will the Min iter of RAILWAYS be pleased to state

- (a) whether is a fact that the Railway Department has so far been following the rile of transferring the licence of a deceased vendor to his successors:
- (b) whether i is a fact that a rule has recently be n framed for giving licences only t< big contractors; and
- (c) if so, whit are the reasons for the change in i'ie rules in this respect?]

t[THE MINISTER OF RAILWAYS (SHRI GULZAF ILAL NANDA) : (a) The rule followed s that on the death of a

रैल मंत्री (श्री गुलजारी लाल नन्दा): (क) इस सम्बन्ध में जिन नियम का पालन किया जाता है, वह यह है कि खान-पान/खोम्चे के ठेकेदार की मृत्यु हो जाने पर उसके वैध वारिस अथवा उत्तराधिकारी को ठेके की बाकी अवधि में काम जारी रखन की अनुमति दे दी जाती है, बणर्ते वैध वरिस अथवा उत्तराधिकारी काम करने के लिए पर्याप्त रूप से योग्य हो।

- (ख) जी नहीं।
- catering/vending contractor, his legal heir or sin :e:sor is allowed to continue for the unexpired portion of the contract pro idud the legal heir or successor is fouml lit enough to do the work.

बर्दवान में चुराई गई रेल सम्पति का पकड़ा

- 16. श्री सुरज शसाद : क्या रेल मंत्री 23 फरवरी, 1970 को राज्य सभा में अता-रांकित प्रथन संख्या 32 के दिये गये उत्तर को देखेंगे और यह बताने की क्रुपा करेंगे कि :
- (क) क्या चुराई गई रेल सम्पत्ति के सम्बन्ध में जो बर्दवान में पकड़ी गई थी, जांच-पडताल पूरी हो गई है :

- (ख) यदि हां, तो उसका व्यौरा नया है; और
- (ग) यदि उपर्युक्त भाग (क) का उत्तर 'ना' हो, तो जांच पड़ताल को पूरा करने विलम्ब के क्या कारण हैं?

t [SEIZURE OF STOLEN RAILWAY PROPERTY IN BURDWAN

- 16. SHRI SURAJ PRASAD: Will the Minister of RAILWAYS be pleased to refer to the reply to Unstarred Question No. 32 riven in the Rajya Sabha on the 23rd February, 1970 and state:
- (a) whether the investigation in respect of the stolen railway property which was seized at Burdwan Station, has since been completed;
 - (b) if so, the details thereof; and
- (c) if the answer to part (a) above be in the negative, the reasons for the delay in completing the investigation?]

रेल मंत्री(श्री गुलजारी नान नन्दा):(क) जी नहीं।

- (ख) सवाल नहीं उठता ।
- (ग) विशेषज्ञ की राय के अभाव में जांच कार्य स्थिगित है। इस मामले के सम्बन्ध में जिखा पढ़ी की जा रही है।

t[THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) No.

- (b) Does not arise.
- (c) The investigation is pending for want of expert's opinion. The matter is being pursued.]

DURGAPUR STEEL PLANT

- 17. SHRI CHITTA BASU: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to refer to the reply to Unstarred Question No. 11 given in the Rajya Sabha on the 23rd February, 1970 and state:
- (a) whether the team from United Kingdom which visited the Durgapur

Steel Plant has since submitted any report; and

Written Answers

(b) if so, the details of the proposals made by the team and the reaction of the Government of India thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): (a) No, Sir.

(b) Does not arise.

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.IMPLEMENTATION OF SOCIALISTIC PROGRAMME

- 18. SHRI M.. M. DHARIA: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:
- (a) whether Government have any proposal under their consideration to bring forward a legislation *to* amend the Constitution in order to incorporate therein the socialist programmes accepted by Government; and
 - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MOHAMMED YUNUS SALEEM): (a) and (b) In view of the decision of the Supreme Court in Go-lak Nath's case, Parliament has no power to amend any of the provisions of Part III of the Constitution. Shri Nath Pai's Bill for the amendment of article 368, as reported by the Joint Committee, is at present before Parliament. Until the Bill is passed and the aforesaid decLsion of the Supreme Court is reversed by that Court, it will not be possible to bring forward any legislation seeking to amend any of the provisions of Part III of the Constitution, even if such amendment is considered essential for the implementation of the programmes of Government.

POSTS OF A.F.O. (B)/FO. (C) IN THE RAILWAYS

- 19. SHRI A. P. CHATTERJEE: Will the Minister of RAILWAYS be pleased to state:
- (a) whether the post of A. "F. 0. (B)/ F.O. (C) in the grade of Rs. 335—425 existing in the open line of Mechanical, Electrical and Signal workshops, has been upgraded to Rs. 370—475 as in other workshops; and

(b) if not, what is the reason for the disparity in their grades?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a)

and (b) Orders have been issued that posts of Foremen in scale Rs. 335—425 (A.S.) in the workshops of all Departments working on Incentive Bonus Scheme should be upgraded to those of Foremen in scale Rs. 370—475, in order to remove the anomaly of the supervised viz. Chargemen Grade A in scale Rs. 335—425 (who are eligible for Incentive Bonus), getting more emoluments than their Supervisors viz. Foremen in scale Rs. 335—425 (who are not eligible for Incentive Bonus). Such an anomaly does not exist in the case of Assistant Loco Foremen (B) working in the Sheds, as the lower staff do not earn any incentive.

CONSULTANTS WORKING IN THE CENTRAL ENGINEERING AND DESIGN BUREAU OF THE H.S.L.

- 20. SHRI A. D. MANI: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:
- (a) the number and the names of the consultants working in the Central Engineering and Design Bureau of the Hindustan Steel Ltd.; and
- (b) whether it is a fact that the Soviet authorities have objected to Dastur and Company's collaboration with Indian iron projects including the Bokaro Steel Plant?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): (a) The Central Engineering and Designs Bureau of Hindustan Steel is a Consultancy organisation which employed 373 Engineers as on 31-12-69.

(b) No, Sir.

. PRIVATE GERMAN INVESTMENT IN INDIA

- 21. SHRI LOKANATH MISRA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:
- (a) whether Government's attention has been drawn to a report in the Statesman dated the 10th January, 1970